

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**STARRED QUESTION NO. \*108  
TO BE ANSWERED ON 18.12.2018**

**INCLUSION OF CASTES IN SC AND OBC LISTS**

**\*108. SHRI SANJAY DHOTRE:  
SHRI RAHUL SHEWALE:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government has received requests/proposals for inclusion of certain castes in the Lists of Other Backward Classes and Scheduled Castes during each of the last three years and the current year;
- (b) if so, the details thereof along with the action taken/being taken by the Government on such requests so far, State/ UT-wise;
- (c) whether the Government has received complaints of over-inclusion/ under-inclusion of castes in the said lists during the above period, if so, the details thereof and the action taken/being taken thereon, State/UT-wise;
- (d) whether the Government has any proposal to bring the status of the National Commission for Backward Classes at par with the National Commission for Scheduled Castes and Scheduled Tribes in the country; and
- (e) if so, the details thereof along with the time by which it is likely to be done?

**ANSWER**

**MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI THAAWARCHAND GEHLOT)**

- (a) to (e): A Statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF  
LOKSABHA STARRED QUESTION NO. 108 TO BE ANSWERED ON  
18.12.2018**

(a) & (b): Yes Sir, proposals have been received from various States during the years 2015, 2016, 2017 and 2018 for inclusion of 126 castes/communities in the Central List of Other Backward Classes and 22 Castes in the list of Scheduled Castes.

So far as inclusion of Other Backward Classes in the list of OBCs is concerned, the status of inclusion of castes/communities in the Central list of OBC during the last three years and the current year is given, State-wise and year-wise, at **Appendix-I**, hereto.

As regards inclusion of castes in the list of Scheduled Castes, the status of proposals during the last three years and the current year is given, State-wise and year-wise, at **Appendix-II**, hereto.

(c): There are no complaints with regard to over-inclusion or under inclusion in respect of the Central List of OBCs or list of Scheduled Castes.

(d) and (e): Government has enacted the Constitution (One Hundred and Second Amendment) Act on 15 August, 2018 whereby a new article viz. article 338B has been inserted in the Constitution to provide for a National Commission for Backward Classes for Socially and Educationally Backward Classes, at par with the National Commission for Scheduled Castes constituted under article 338 and the National Commission for Scheduled Tribes constituted under article 338A.

**Appendix-I**

Statement showing State-wise & year-wise status of processing of proposals for inclusion of castes/communities in the Central list of OBCs during the last three years and current year.

State	No. of community/ caste	Status
<b>2015</b>		
Himachal Pradesh	01	Included in the Central List of OBC
Karnataka	01	Included in the Central List of OBC
<b>2016</b>		
Andhra Pradesh	09	Included in the Central List of OBC
Bihar	02	Included in the Central List of OBC
Jharkhand	05	Included in the Central List of OBC
Jammu & Kashmir	02	Included in the Central List of OBC
Maharashtra	01	Included in the Central List of OBC
Madhya Pradesh	11	Included in the Central List of OBC
Uttarakhand	02	Included in the Central List of OBC
Telangana	86	Included in the Central List of OBC
<b>2017</b>		
		No Proposal Received
<b>2018</b>		
Jharkhand	01	Proposals referred to the National Commission for Backward Classes.
Madhya Pradesh	01	
Maharashtra	01	
Sikkim	01	
Uttarakhand	01	
Uttar Pradesh	01	

**TOTAL : 126**

## Appendix II

Statement showing State-wise & year-wise status of processing of proposals for inclusion of castes/communities in the list of Scheduled Castes received during the last three years and current year.

State	No. of community/ caste	Status of action taken
<b>2015</b>		
1.Bihar	1	Referred back to the State Government for further justification in the light of observation of Registrar General of India (RGI).
	1	Rejected
2.Chhattisgarh	2	Rejected
3.Karnataka	1	Referred back to the State Government for further justification in the light of observation of RGI.
4.Odisha	1	Included in the list of Scheduled Castes
	4	Referred back to the State Government for further justification in the light of observation of RGI.
5.Uttar Pradesh	1	Being referred to NCSC
<b>2016</b>		
1. Himachal Pradesh	1	Referred back to State Government with a request to substantiate their recommendation with ethnographic details.
2.Uttarakhand	1	Referred back to the State Government for further justification in the light of observation of RGI.
<b>2017</b>		
1.Chhattisgarh	1	Referred back to the State Government for further justification in the light of observation of RGI.
2.Bihar	1	Rejected
3.Uttarakhand	1	Referred back to State Government with a request to substantiate their recommendation with ethnographic details.
4.Telengana	1	Referred back to the State Government for further justification in the light of observation of RGI.
<b>2018</b>		
1.Gujarat	1	Referred back to State Government with a request to substantiate their recommendation with ethnographic details.
2.Karnataka	1	Referred to RGI for comments
3.Odisha	1	Referred to NCSC
	1	Referred back to the State Government for further justification in the light of observation of RGI.
4. Himachal Pradesh	1	Referred back to State Government with a request to substantiate their recommendation with ethnographic details.

TOTAL 22

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